## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 1585

TO BE ANSWERED ON THE 26<sup>TH</sup> July, 2016/ SHRAVANA 4, 1938 (SAKA)

NAMING OF ROADS

1585. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received representations from public representatives, social organisations to change the names of some roads in the NCR region of Delhi;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in each case?

## ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (c): The Article 239AA of the Constitution inter-alia provides that the Legislative Assembly of Delhi shall have power to make laws with respect to any of the matters in the Sate List or Concurrent List, in so far as they are applicable to the NCT of Delhi, except 'Public Order', 'Police' and 'Land.' The Central Government is not directly involved in examination of cases of naming of roads in Govt. of NCT of Delhi. However, based on the information

received from the concerned authorities in GNCTD, the details of such cases are as under:

- (i) The State Naming Authority (SNA) Branch of Department of Urban Development, Govt. of NCT of Delhi has received 04 representations in the year 2015 to change the names of some roads in the NCT of Delhi and the same have been forwarded to all concerned agencies for their comments.
- (ii) The New Delhi Municipal Council(NDMC) has informed that it has received 21 representations since 01.01.2015 from public representatives/individuals/organizations etc. to change the names of some roads in its area. It has been informed that name of Aurangzeb Road has been changed as Dr. A.P.J. Abdul Kalam Road vide Council's Resolution No.07(T-01) dated 28.08.2015 and the other requests have already been placed before the Council as per provisions of the NDMC Act, 1994.
- (iii) The Directorate of Local Bodies(DoLB), Govt. of NCT of Delhi has informed that they have received a total of 186 such cases in all three Municipal Corporations of Delhi and further action is in progress by the Directorate of Local Bodies, Govt. of NCT of Delhi.

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